श्री मौलाना ग्रसद मदनी : मैं प्रस्ताव करता हूं हि काजो अधिनियम, 1880 का ग्रीर संशोधन करने वाले विधया को पुरःस्थापित करने की अनुमनि दी जाए।

# [شي ( مولانا ) اسعد مدلي:

میں پرستاؤ کرتا ہوں نہ ردھیک کو پوراستهایت کیا جائے - آ

میں پرستاؤ کونا ھوں کہ قاضی ادهی نیم ۱۸۸+ کا اور سنشود دی کرنے والم وديهك كر يراستهابت كرنے كي الدومتي دي سائم - آ

*The question was put and the "motion* was adopted.

श्री मौलाना अतद भदनी : मैं प्रस्ताव करता हं कि विधेयक को पुर:स्थापित किया जाए।

#### THE CHILD WELFARE BOARDS BILL, 1988—Contd.

श्रीमती वीणा वर्मा (मध्य प्रदेश) : उपसभाध्यक्ष जोः, मैं सुरेश पचौरः जोः द्वारा लाये गये इस बिल का समर्थन करने के लिए खड़ं हूं, जिसके द्वारा देश के प्रत्येत जिले में बाल विकास बोर्ड का प्रावधान है।

हमारे देश की जन-संख्या का बड़ा हिस्सा बच्चों का ही है। इस वि गसमे ल देश में जिसकी श्राबादी में गरेवी रेखा के नं चे एवं बड़ा तब ा निवास करता है, उसमें सब से दयनीय स्थिति बच्चों को है । श्रवयप्ति भोजन, वस्त्र, श्रावास, स्वास्थ्य एवं शिक्षा की स्थितियों में यह लाखों बच्चे जिस तरह से बड़े हो रहे हैं, उसा मतलब है कि वह अपने जन्मजात मानसिक एवं शारे रिक क्षमता का वि ।स कभो नहीं कर पार्येंगे । यह एक ऐसी श्रमानवीय जासदी है, जिसके श्रपने ही **ग्र**न्दर खुद के नवे नीकरण के बेश्ज मौजुद हैं। सब प्र**ार को असुविधाओं** से यह वस्त बच्चे शिक्षा तथा सामाजिन प्रगति के उपलग्ध श्रवसरों का श्रधिकतम लाभ

t [Transliteration in Arabic Script.]

नहीं उठा पायेंगे । इसलिए उनके पास उत्पादन कार्यक्षमता भी कम होगी। नताजयन हमें प्रतिफल भी कम मिलेगा।

तना हो नहीं ऐसे स्थिति में, जिन्हें हम देश का भविष्य ग्रीर कर्णधार कहते नहीं ग्रघाते हैं, इन ा भविष्य ग्रत्यन्त भयावह है। हमारे देश में श्रठारह वर्ष से जम उम्र के बच्चों की संख्या लगभग तंस ःरोड़ है। इत स्थिति परद्षिटपात वरने पर जो तसकेर उभरते है, वह ितने लोमहर्ष है, जब िबचपन के दिन खेलने और सुनहले सपने देखने के होते हैं. वह बचान-विहंत बच्चे घर को रोजं -रोटं के व्यवस्था ःरने में पिस रहे होते हैं। गांव में माजूर' से ले राजस्वीं ग्रीर गहरों के घरों ग्रीर ढावों में इनसे अमानवं य श्रम ः रवाया जाता है। हमारे देश को प्राथमित पाठशालाओं में बच्चों ा पंजंारण तो शत-प्रतिशत है, लेिन इनमें से 15 प्रतिशत बिनकुन सक्त नहीं जातें, स्कल जाने वाले बच्चों में से केवल 40 रतिशत तः पांचवीं ाक्षा तक शिक्षा प्राप्त रते हैं । उनमें से केवल 20 प्रतिशत ता हो ाक्षा आठ पास ारं पाते हैं। इस प्रारं शिक्षा प्राप्त करने के क्षमता में छट जाने वाले छात्रों की संख्याबहुत श्रधिक है। इता मूल ारण तो यह है ि इन बच्चों के परिवारों का श्रार्थि: स्थिति इतने दयनेय है ि वे अपने बच्चों को पढ़ाने ा बोझ बर्दाश्त नहीं तर पाते । साथ हे प्राथमि स्तर पर शिक्षा कं ग्राम सुविधाएं भें उपलब्ध नहीं हैं। एन०सं ०ई०ग्रार०ट ० की वर्ष 1988 की रिपोर्ट के अनुगर वर्तमान समय में साढे पांच लाख विद्यालयों में जहां ग्राठ सौ लाख बच्चे शिक्षा ग्रहण करते हैं, उनमें से लगभग आधे के पास पक्के भवन तक नहीं है। 40 प्रतिशत के पास ब्लैक बोर्ड तक नहीं हैं। 30 प्रतिशत के पास बैंच, कुर्सियां या टाट-पट्टां नहीं हैं। 61 प्रतिशत के पास पेयजल की स्विधा नहीं है। 71 प्रतिशत के पास पुस्त ालय नहीं है । 85 प्रतिशत के पास शीचालय नहीं है। इनमें से 35 प्रतिशत विद्यालयों में सिर्फ एं अध्याप है, िसी-सिंमें तो वह भी नहीं है। िसी भी गैरेज या बरामदे को स्कूल का रूप दिया

जा सकता है। ग्राश्चर्य को बात तो यह है कि इनमें से अने कमान्यता प्राप्त अंग्रेजी स्कूल हैं। श्ररव देशों मैं धनपशुग्रों के मनोरंजन के लिए ऊंट दौड के निमित्त तथा विदेशों में चिकित्सा सबबो परोक्षणों के लिए शिशयों के कंालों का अमानवीय व्यापार इस कर तस्वीर के एक हिस्से हैं, जो बच्चों को समस्याओं से मह मोड़ लेने का हमारी पथरीली सबेदनाओं के चश्मदीद गवाह हैं।

दरग्रसल बच्चों को समस्याएं हमारे श्राधिक ग्रीर सामाजिक ढांचे की उपज हैं। इन बच्चों के पास कोई राजनोतिक शक्ति नहीं होता है। वे बोट नहीं देते इसलिए सरकार भी उन्हें अनदेखा कर देतो है, जिहाजा वे अपने मो-वाप या अभिभावकों के ऊपर पूरा तरह है आश्रित होते हैं कि वे उनके दितों ग्रीर श्रवि ।। रों के लिए काम करें। युद्ध, प्राइतिक श्रापदाएं, देशाजगारा, गरंबी श्रीर माता पिता की अशिक्षा के कारण बड़ा तादाद में बच्चे अपने अधिनारों से वंचित हो जाते हैं ग्रीर हर क्षेत्र में इनका जमकर शोषण होता है जबिक वास्तव में इन बच्चों को अपने विशासशाल मस्तिष्क श्रीर शरीर के सरक्षण का विशेष श्रधि हार है, भले ही बाहरी परिस्थितियां कुछ भी हों।

श्रतः मैं बाहुंगी कि सरकार बच्चों के हित में हर जिले में एक बाल कल्याण बोर्ड की स्थापना करने वाले इस महत्वपूर्ण बिल को अविलम्ब पासं करे जिससे बच्चों को स्वास्थ्य, शिक्षा तथा सामान्य विकास की ग्रावश्यकताएं उपलब्ध कराई जा सक। साथ ही मैं चाहूंगी कि बोर्ड के कार्य एतं अधिकार क्षेत्र में कुछ ग्रीर भी चोजें जोड़ डी जाएं। बोर्ड को काननी अधिकार दिया जाए ताकि वह बाल-विवाह तथा खास तौर पर छोटो ब चियों के बाल-विवाह को रोकने की प्रभावी कार्यवाही कर सके। लड़के तथा लड़कियों दोनं को ग्रनिवार्य रूप से तकनोकी, व्यावहारिक तथा रोजगार परक शिक्षा दी जाए ताकि वे सामाजिक जीवन में अपने को आधिक रूप से सक्षम बना सकें। ग्रनायालयों के वच्चों को गोद लिए जान को प्रोत्साहन दिया जाए तथा वोर्ड गोद लेने वाले परिवारीं की सहायता भी करे। बोर्ड लड़िक्यों को गारो विकास, स्वतंत्रता तथा महिलाओं के अधिकारों की शिक्षा की व्यवस्था करे। बोर्ड को ऐसे काननो ग्रधिकार दिए जाएं तथा उसमें सैल बनाए जाएं जिससे बच्चों के अभिभावकों को बच्चों को पढ़ने के लिए विद्यालय भेजने के लिए बाध्य किया जा सके तथा बच्चे ग्रपने प्रति अभिभावकों द्वारा किए जा रहे ग्रत्याचार था जबदंस्ती विक्रय ग्रथवा शारीरिक शोषण के खिलाफ शिकायत कर सकें। बोर्ड वाल साहित्य के लेखन, प्रकाशन एवं वितरण की व्यवस्था भी कराए, जिससे बच्चों को कम कीमत पर उपयोगी पाठ्य पुस्तके व साहित्य मिल सके। बोर्ड को प्राथमिक एवं माध्यमिक विद्यालयों से अनिवार्य रूप से जोड़ दिया जाए जिससे वह बच्चीं की शिक्षा एवं धन्य विकास गतिविधियों पर धपनी नजर रख सके एवं सुझाव सुझाव दे सके। यह बाल कल्याण बोर्ड यह भी ध्यान रखे कि छोटे बच्चों को द्यातंकवादी या राजनीतिक गति विधियों से दूर रखा जा सके।

बिल के क्लाज 3(2) पर मझे घोर ग्रापत्ति है जिसमें बोर्ड के 5 सदस्यों में से सिर्फ एक महिला रखने का प्रावधान है। बच्चों के विकास में खास तौर से महिलाओं की भूमिका बहुत बड़ी होती है। इसलिए मैं यह मांग करना चाहुंगी कि 3 या 4 महिना सदस्या हों और खासतौर पर इसमें मनोव ज्ञानिक पहल पर ज्यादा ध्यान दिया जाए।

महिलाएं ही देश के बच्चों को चरित्र निर्माण की शिक्षा देती हैं ग्रीर इसलिए खास तौर से बच्चो क मामले में जो शिक्षाविद है वह महिला है। इसलिए अच्छे प्रतिभावान बच्चों की माताग्रों को बोर्ड द्वारा पुरुस्कृत किया जाए। यह एक नयी योजना इस बोर्ड द्वारा शुरू की जाए जिससे कि बच्चे के चरित्र निर्माण के लिए जो मांकाम करती है, उसको भी पुरुस्तत किया

## [श्रीमती वीणा वर्मा]

जा सके। उसे बोर्ड की तरफ से बिल में बच्चों को मुक्त भोजन, विकाब ग्रौर युनिफार्मं आदि का जो प्रावधान वह स्वागत योग्य है वयोंकि बहुत से अच्छ इन लमियों के कारण विद्यालय नहीं जा पाते हैं। बोर्ड द्वारा यह सुनिष्टिनत किया जाए कि बोई द्वारा दी जाने वाली भन्दान राणि का कितना हिस्सा केन्द्र श्रीर राज्य वहन करेंगे तथा कितना उसे स्वयं वहत करना होगा। साथ ही यह भी मुनिश्चित किया जाए कि फंड उसे समय से मिल सके।

श्राखिर में मैं यही मांग करूंगी इस तरह के जिल हर तरह के जिभागों में बनाए जाएं जिससे कि बच्चों सही ढंग से विकास हो सके। हमें खास तीर से शिक्षां पर बैहत ज्यादा ध्यान देना है। इसके हाथ ही बच्चों के नैतिक विकास की ग्रोर भी विशेष ध्यान दिया जाए। मैं यही आशा करूंगी कि सरकार इस तरह के बिल पास करे और उसके बाद सरकार ही जिल लाए ताकि के विकास की ग्रींर ध्यान दिया जा सके।

SHRI V. GOPALSAMY (Tamil Nadu): Mr. Vice-Chairman, Sir, I would like to congratulate my esteemed colleague, Shri Suresh Pachouri, for bringing this important Bill, which is being considered on the floor of this House. This year 1989 is the tenth anniversary of the year which was globally observed in 1979 under the inspiration of the United Nations

as "The International Year of the Child". The concept of children's right was first conceived in 1924 when a five-point text was formulated under the title "Geneva Declaration". This happened at the initiative of Glantine Jeff, who had founded the organisation called "Save the Children International". The Geneva Dec-

. laration was adopted by the League of Nations as its ground text which stimulated the draft and adoption of the declaration of rights of the child by the United Nations General Assembly in 1959- That is thirty years ago, it was adopted in the "United Nations by the General Assembly. In ou<sub>r</sub> Constitution also, to protect the welfare of the children, our founding carefully, emphatically fathers very have mentioned it in' article 24, that is prohibition of employment of chil dren in factories etc. I would like to quote that article. "No child, below the age of 14 years shall be employed to work In any factory or mine or en gaged in any other hazardous employ ment". This is found in the Constitu tion ' but in practice I would like to point out that we should feel ashamed of ourselves for the conditions of chil dren who are taken to factories, mines exploiting labour—this is happen throughout the country—this ing of exploitation of-children nace woolen industries, textiles carnet matting and matches: In some of the places, the children are being taken beore dawn. They come home after dusk, and they are paid Rs. 2i- or Rs. 3|- a day, at the most. But the Article is found in the Constitution that no child below 14 years of age could be exploited. Wordsworth correctly Stated that child is the father of man. In a child vou cannot find bitterness, betraval, jealousy or any sort of bad. quality. That is why Wordsworth called child the father of man. Children have to be protected. They have to be

The mortality rate among children is a very serious problem. Of cou'rse, population itself is a very big problem. At the same time, when you carefully analyse the population problem, when you analyse the theory of ageing, the mortality rate is high. Due to better medical facilities throughout the world, the mortality rate among children is slowly declining. Thatis why, the problem of taking care of children in proportion to the growth of population, is a chellenging problem to be tackled by any "According to population government. projections the country will witness a peaking of its child population in 1996. We will have a whopo-ing 308 million children below the

given food, shelter and clothing.

age of 15. Of this, 105.7 million will constitute children below the age if five, the most vulnerable age-group. In most of the hospitals of course\(^\) we are prividing medical facilities.

But the poor children in slum dwellings, huts, cannot get their triple-antigen and polio vaccines and treatment. This is happening, sir, it is a very sad thing that some years back—I think in the year 1982— during the bitter winter of November, childen had to die on pavements in the Capital city—'/Vie Statesman canned photographs—because they had no poper clothing. In the Capital city of this great country, after nearly 40 years of independence, after we have spent crores and crores and crores of rupees, children had to die on pavements due ti lack of proper, clothing. . We should feel ashamed. The first priorities are food, clothing and shelter. Then only education comes. First you provide better environment. You provide better medical facilities, food and "clothing. And then go to education. The New Education Policy, the Operation Blackboard, and all such schemes are humbugs. You have not provided the basic necessities for the children of the poor. Sir, of course, in the 'State of Tamil Nadu, in my own State,—the credit goes to the Great Kamaraj who started the Noon Meal Scheme. . . . Interruptions)

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra): Ra.-naraj was from the Congress party. •

SHRI V. GOPALSAMY: You do not know anything. I am not speaking on politics.

SHRI VITHALRAO MADHAVRAG JADHAV: You said that this Government had not done any thing. That is why I wanted it remind you that Mr. Kamaraj was from the Congress Party.

SHRI V. GOPALSAMY: Even forty years after independence in the capital city of Delhi children had to die on pavements, 'they had to proper

clothing, .Kamaraj took the- initiative but he was thrown out by your people, he was humiliate by your people. If you rub m<sub>e</sub> on the wron? side, you will get it...

SHRI VITHALRAO MADHAVRAO JADHAV: Why don't you employ those schemes?

SHR1 V. GOPALSAMY: What is this? You are talking without understanding what I am saying. I said justifiably the credit goes to Kamaraj, the great Kamaraj that is what I said. What is wrong in it? You don't want to admit that. I cannot pay the tribute to Mr. Rajiv Gandhi. How can I?

SHRI VITHALRAO MADHAVRAO JADHAV: You have decided not to give. That is another thing.

SHRI V. GOPALSAMY: Decided or not, only on merits I could decide.

So the credit goes to the great Kamaraj who initiated the noon-meal scheme, because the poor children, when they go to school, should be taken care of. And this was done for the first time in India. That scheme was continued when we were ruling between 1967 and 1976. We continued that scheme and we extended that scheme. When Mr. MGR came to power, he elaborated the scheme, he further extended the scheme; the scope was widened. I give credit to MGR. I am not speaking on partisan lines. Now we are continuing the same, the scheme of noonmeal. Niw 65 lakh children get the benefit. . When they  $g_0$  to school, their parents need not worry about their children. The United Nations team, when they visited our State and observed the scheme, applauded the , scheme. So we are giving noon-meal to 85 lakh children. Not only that. We have improved upon the scheme. We are giving egg twice a month.

I again congratulate Mr. Pachouri; welfare boards should be set up in every district to look, after the children. I remember, I entered this

Rajya Sabha in the year 1978 when the same Madam Saroj Khaparde was sitting on that side, the stormy petrol of the Congress Party, and only' one man is now missing, Mr, Kalp Nath In those tumultuous days I entered the Rajva Sabha. I had the privilege of listening to the great Bhupesh Gupta on the floor of this House. Then I had the privilege of listening to Mr. Piloo Mody. Even in a tense House the tension could be in no time diffused when Mr. Piloo Mody made a remark. It was in those serious days that I entered this Rajya Sabha. I think it was 26th April, 1.978 and for the first time on 2nd May, four or five days after I entered the Rajya Sabha, I made my maiden speech and I started my maiden speech with a reference to children because at that time encephalitis, a dangerous illness, was devouring the precious lives of children in the southern part of my State, in m<sub>v</sub> own district. Within four to five days when- the parents took the children to hospitals, they were told their children were .affected by encephalitis, but the doctors could not protect the precious lives of those children. Then I made an appeal to the Government that they should take immediate measures and get the proper drugs from foreign countries, it was serious matter. And, Sir, I had said that it was a very serious matter. With that observation I started my career here on the floor of this House twelve years back. You see, at times you should be above party lines and you should forget your party, at least for some time. Mr. Suresh Pachouri has moved a very important Bill deserves our congratulations.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): You join the Government and get it passed.

SHRI V. GOPALSAMY: This is an important Bill and I am making my

observations. Why do you interrupt me now?

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY): Mr. Matto, do not interrupt. Please do not interrupt.

SHRI V. GOPALSAMY: I think he has to be packed off to Jammu and Kashmir.

Sir, one thing I would like to point out to this Government. At least here, when the foreign dignitaries visit this Capital whoever it may whether it is Mr. George Bush or Mr. Gorbachev, the school children should not be taken and made to wait for hours and hours under the blazing sun. It is ridiculous. This practice should be completely stopped. What is this? For hours together they have to wait carrying flowers and bouquets. I feel that whatever steps the Government takes to protect the welfare of the children, cutting across party lines, every body should support those steps. Then in the matter of exploitation of children in factories and other places, wherever it happens, whether in Tamil Nadu orin Bihar or anywhere else, v: should adpot proper ways and Means to stop this exploitation. What is the reason for this exploitation? Poverty and socio-e'coiyomic conditions. Then, who is responsible for this? Those who have been ruling this country for the last forty years are responsible for

With these words, Sir, I support the Bill. Thank you.

SHRI SHABBIR AHMAD SALARIA (Jammu and Kashmir): Mr. Vice-Chairman. Sir, this Bill has a laudable purpose to achieve inasmuch as it is directed towards the welfare of children.

Sir, there can be no two opinions on the purpose for which this Bill has been brought forward. But, after

going through the Bill, I find that it requires certain modifications, certain amendments, to make it workable and make it practicable and executable in actual life.

The Bill says that the term "child" j shall have the same meaning assigned ; to it under the Children Act. It is my submission that if the purpose of the Bill is to help those children who are unable to help themselves, who are poor, who cannot get education or who are so poor that they cannot i look after their health, clothing and other needs of life, then the Bill should confine itself to such children as are in need and it should apply to them alone. the other hand, li you read this Bill, you will find that it applies to all children irrespective of whether they are in need or not. It is our endeavour and it is the purpose of the mover of the Bill tO see that children who are in need do not suffer and are provided with assist-. ance, financial assistance, so that their health is kept up, so that they get education and their poverty does not become a stumbling-block to their enhancement in life, to their general development and the development of their personality. Therefore, what I submit is that in Clause (c) of Section 2, it may kindly be considered that the word 'child' as defined therein should be so defined as I propose now. says: "All words and expressions used but not defined hi this Act and defined in the Children Act, 1960, shall have the meaning assigned t<sub>0</sub> In the Children Act, them in that Act". 1960, a child is defined but not a child in need. The purpose of this Act is to apply it to a child in need The Board will not be able to cater to the needs of millions of children in India. will confine its extension to such children as are Therefore, I would suggest that in in need. Clause (c), after the words "meaning assigned to them in that Act and who in the considered opinion of the Board is in need of help, all words and expression used

but not defined in this Act and defined in Children Act 1&66 shall have the meaning assigned to them in that Act" it should say "the term 'child' means a child defined in the Children Act, 1960, who in the considered opinion of the Board is in need of help". Then alone this Act will become practicable.

Secondly, when I refer to the next Section 3 in which it is said: "The appropriate government may..." it leaves it to the discretion to the Government to constitute a Board for the welfare of the children. I will request with all humility that the word 'may' should be substituted by the word "shall". The appropriate Government shall by notification in the official gazette." Maybe mandotory. Don't leave it to the whim and caprice of the government in power, but tell them "the appropriate government shall, by notification.

Further, you may notice that in Section 4 the purposes of the Board are given and in the purposes it is stid; "Look after the child in regard to his health, education and proper maintenance".  $N_0$  quarrel. But the question is which child. That makes it all the more necessary that, as suggested by me, the term 'child' should be defined for the purpose of this Act and the definition as given in the Children Act 1960 will not do. It is to define the child for whose welfare this Bill is going to be passed. It can be best defined by saying that a child means the child as defined in that Act and who in the considered opinion of the Board is in need of I<sub>n</sub> this way, when you read Section 4, Clause (a) it will be "look after the child". The child would then mean the child in need of help. Otherwise, it makes it obligatory for the Biard- to look after the child of a millionaire as well, the child who does not stand in need. Kindl make law practicable. Don't make it a utopia. Why do you decide about the type of

[Shri Shabbir Ahmed Salaria] education to be imparted to every child at every stage?, Why should you worry about the education to be imparted to the son of a<sub>n</sub> I.A.S. officer? Why should you worry about the education to be imparted to the son of a Birla? You should worry about the poorer sections of the society. Therefore it is all the more necessary for you to define the word 'child'. Otherwise, this Act will go the way the other laws go which are not executable, which are not practicable. For instance, there is a Prevention of Smoking in Cinema Theatres Act. Nobody cares for that. That Act has remained a dead letter. Similarly, provide for free books, notebooks, stationery and uniform for every child. It is a very laudable purpose if we could do it. But the purpose ig to help the child in need. So the term 'child' will have to be defined. 1 will also submit that after .Clause (e), there should be aprovi-sion and it should be provided "to endeavour to abolish all forms of child exploitation". That is not give, here. I would submit that after Clause (e) of Section 4, as pro-posed, you add Clause (f) and say, "to take steps or to endeavour to ' see that all forms of child exploitation are banished."

Therefore, with these submissions. J say that this Act can be made better by defining the term 'child', by making an obligatory and mandatory piece of legislation rather than "may". which leaves it to the discretion of the Government—it may or may not, and the Board may never be constituted—and -further by adding in Section 4. after Clause (e), "to take steps or, to endeavour to see that all forms of child exploitation are banished or are re-

With these submissions, Sir, I support this Bill.

> DR. G. VIJAYA MOHAN REDDY (Andhra Pradesh): ,Mr. Vioe-Chairman, Sir, I feel it my duty to. support the Bill because children are the most precious wealth of the nation,

and if this is not properly understood, we will not be in a position to build a healthy nation, a prosperous nation, a nation which will progress in the right direction and at thg same time will be of great assistance in the world comity of nations itself. This is a very, very important thing. This has been realised, ages back. But, unfortunately, we jiad two hundred years of British rule which devastated the country, which destroyed the villages, which destroyed the industry, "which destroyed the prosperity of the Indian people. And because of this, we are in a very, very disadvantageous position. Even though we waged long struggles for political in-dependence, we are not in a position to get economic independence to our people, specially the people who live in villages and also the people who dwell in cities. Here, Sir, I would like to point out the main defect. The greatest wealth of the nation is the working force, the persons who are working in the fields, in the factories, in the mines, j<sub>n</sub> the towns; and doing all creative work. These are the people who have not been able to come up in life and share the prosperity of the nation. Wealth is created. But it is not properly distributed. Commodities are created. But these are not properly distributed So also the agricultural produce is created. But when it comes to these families, there is so much pf exploi tation that thee persons who are actually working have to struggle haid to make their both ends meet. It is in these families that the children suffer. It, is these families' children who are going to be future workers. We are producing year after year more and more generations of people who really matter in our life, unhealthy, not properly" educated, without proper skill<sub>s</sub> and this scenario puts our entire nation to a disadvantage. The first thing any progressive government should do is to think of these working people, the families of the working people, the children who belong 10 these families. But unfortunately this is last priority that has been given,. "You

talk of plans, Wealth is created. Com. modities are created. But actually the persons who have worked, the persons who have created the wealth are nowhere in the picture when it comes to the sharing of the wealth. That is why, Sir, in all parts of the world there had been struggles wag-ed by these people to see that justice is done to them. These strugglesare of paramount importance—the struggles for economic freedom, the struggles to ^ee that there is no social inequality, the struggles to see that' everybody gets the opportunity to come up in life. This has to be Properly understood by the planners.

For .example, I had been to China 3 couple' of months back, it is a wonder despite what anybody may say about the social system in China. It was a wonder for me to see that children are taken so much care of, all children are well dressed, in all the schools, kindergarten schools, middle schools and technical training schools, the buildings that are provided, the amenities that are provided, the num ber of training staff that is there, one is only amazed to see these things.

SHRI M. M. JACOB (Kerala): Even the guns were used liberally on children in Tiananmen Square.

DR. G. VIJAYA MOHAN REDDY: That i<sub>s</sub> all right, guns have been pro vided. When the power of the oppressor grows, guns do grow. In a country where oppression is very severe guns will grow. In Bihar, for example, the people have taken to guns because there is so much inequality that has grown in this country. I have been to Bihar villages. I have seen the slurps. I have see, people not getting Rs. 4 or 5 a day. I have seen the plantation labour in Assam. I have seen the people of 'Assam groaning under these very unjust conditions. I have seen parts of Uttar Pradesh. I have seen the 'labour which has been working in mines running about daily and the hovels in which they live. That is why in the beginning T said that those who toil and produce have been exploited to

the hilt. Under the circumstances, naturally the people have to take to guns. You cannot prevent it After all, when landlords Can organise their own armies in the name of Bhumise-nas and wield guns to protect their exploitation, naturally, the others can also take t<sub>0</sub> guns and, therefore, guns will increase. When all round cons- piracies are there, when some people want tO pull down a socialist Government Which has been created after years of struggle in which millions of people lost their lives, when attempts are made to pull down such a Government by conspiratorial activities, naturally, such a Government- any Government worth its salt will do it-will have to take to guns to defend the cherished goal and ideals which they were able to accomplish in ensuring the welfare of their people.

Sir, there has been a lot publicity about the action in Tinanman Square. It has been said that students have been butchered there. But I had h<sup>eei1</sup> there. Nothing of the sort happened. I can say this with all the honesty and integrity that as at my command. After all, my experience in the freedom struggle is also there After all, we have all fought foi-India's freedom. We know what- is meant by an 'oppressor' and wh<sub>0</sub> are the oppressed. Sir, for the information of the House, I can say continuous meetings of the students was going on for many days, centenary celebrations of bastille day etc. Student; were meeting in the Square. People, were, meeting in the Square and then, suddenly, the ide, came about the fast by the student, to win some demands. But nobody knew that there were certain agents who came into the picture, who came into the limelight, spreading ideas against the socialist Government itself. No body was aware. Even the Govern ment was not aware. They were "thinking that the students had some grievances which had to be immediately sorted out. That . is why there were negotiations with the students. That is why, leaders of the

#### [ Dr. G. Vijaya Mohan Reddy]

Government used to visit the student camps. But nobody' was responding even though the students were ready for talks. When there was hunger-strike, the entire health machinery of the Government was mobilised and every student who was .on hunger-strike Was take<sub>n</sub> care of. They were thinking that the students had to be properly taken care of and Put in a proper direction. But when certain agents, who had come from various places, with a lot of financial resources, especially from countries which were against the interests of the Chinese Government, started making use of this particular situation, and when these people began attacking the police and began putting up barricades, obstructing move-ment, naturally, the Government had to take serious note of it. Ihad an occasion to talk to the various working' people, intellectuals, and other\* people. They said that when, the military went there unarmed, to talk-to the students and to convince them, they were attacked. Hundreds ci military trucks were bunt. Weapons were taken away from the hands of the militarymen. A small group tried to see that this type of disruptive movement spread to the other provinces of China.. Then naturally some action has been taken. Before that the Red Cross negotiated with the students. Certain passages were vacated for the students who wanted to go. Everybody vacated the Tie-inanmen Square. There had not been a single firing in Tienan-men Square. It is only on the approach road of Tienanmen Square where after tear gas and warnings, shooting took place. After all, in China for the first time the Government had to deal with the student agitation. Firing on students was unknown in independent China. But unfortunately, Sir, firing incidents have taken place in our country and the oppressive regime finally made the students, especially in my own Andhra Pradesh, to ta<sup>k</sup>e up arms. We say that through democratic means a social change will have to be achieved, not through violent means. Violence disrupts the developmental jactivity and we are trying to convince our students. I want to place it before this House that very highly qualified engineers, highly qualified doctors and intellectuals, especially from the under-privileged classes, they are the persons who form the backbone of this Naxalite movement. They are the persons who have launched assault after assault against this illconceived prosperity that is existing. Thousands of crores of rupees have been accumulated by few individuals in the last five to ten years. What was Reliance ten year<sub>s</sub> back and what-i<sub>s</sub> its position now? This is what I want to ask the opposition benches, it is the third biggest house in the country and how did they make wealth? When Mundhra was exposed by Feroze Gandhi on the floor of the Parliament, the the Finance Minister, Shri T. T. Krishnamachari, had to resign for the sins of somebody else, but here Reliance was given budget reliefs every year. Is this the method of running the Government?

We are talking about the welfare ' of children but you have spent near about Bs. 4000 crores in Ceylon. For what purpose? You could have spent this amount on va'rious children welfare Boards. Do you mean to say then these Boards would not function properly? Due to the paucity of funds these Boards cannot function properly and cannot cater to the needs of the children. We are talking about lack of funds whereas we are spending huge sums to gain certain political advantage. That has been the tragedy with the ershwhile ruling party. They did not know how to distribute wealth, to which sections these finances should reach. That is why sitting on the opposite benches also they are not in a Position to understand what a great silent revolution is taking place in this country. A regime which did not understand its own priorities, which did not follow the Directive Principles

thrown out. They allowed accummulation of wealth in a few hands to the extent that 60 to 70 per cent of the national resources are in the hands of about 100 families. This in equality which has been created has made every State government plead of lack of resources and not being able to come to the aid of sections like this- i.e. the children. So I make this appeal to the present Government which is taking the most active part in correcting the ills that have been created by the previous set-up and trying to redistribute wealth and also give proper priorities that they should accept certain of these programmes which may be difficult, which we may lot be in. a position to run satisfactorily but which we have to take up in any case. My friend, Mr. Gopalsamy has correctly said that Kamraj Nadar had the farsight to have the midday meal scheme. Today it is one of the best that is being done in Tamil Nadu. The Tamil Nadu Government can be made a kind of a model for other State Governments also. You have to understand that it is the physical wellbeing of man that is necessary in a planning process. If you think that spending on man and man's family is an unproductive expenditure, which the previous Governments used to think, what else can be the result? It is not the machine but the man who uses the machine who creates wealth. If the man is not looked after, that society will decline. And societies have declined and continuously there have been revolutions in the world from time immemorial. Set up, which have not understood this have been overthrown. Feudalism was overthrown. Slavery was overthrown. So also the exploitative capitalist system is continuously getting overthrown inspite of the itn-mensity of the problems of social revolutiotns in the world. That is why I expect the present Government which has taken the bold resoonsibi-lity of correcting the ills that have been created in the society to think very boldly and to see that their An-, ancial management is done in such a

way that boards like the Child Welfare Boards will get a fitting place in the planning process. Thank you very much.

THE VICE-CHAIRMAN (SHRI B SATYANARAYAN REDDY):. The hon. Minister.

SHRI PAWAN KUMAR BANSAL: Is he replying?

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY); Yes.

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (PROF. M.G.K. MENON): Mr. Vice-Chairman, Sir, I have, first of all, to state that it is for me a very great honour and privilege that the first time I am speaking in one of the Houses of this august Parliament, it happens to be on a subject which is of such great importance for the country, namely, the children of the country. We all recognise that the children of today are the citizens -of tomorrow. We know that we should provide...

PAWAN KUMAR (Punjab): I am sorry' I do not want to interrupt when the hon. Minister is speakin?, but I would just seek, a clarification. Is it for the Minister for Labour and Welfare to reply to this or fo'r the Minister for Science and Technology, becouse yesterday also I found (Interruptions). ..Iknow what a "Minister" means and I also know the concept of joint responsibility. You do not have to tell me all that. Yesterday we found that a Bill which was, in fact, supposed to be piloted and renlied to by the-Minister for Home Affairs was piloted and replied to by the Minister for Welfare\* and today what we find is that a Bill which should be replied to by the Minister for Welfare is being replied to by the Minister for Science and Technology. Is there any further allotment of portfolios, is there a reshuffle or what? That is what I would like to know. Is there some 'reshuffling in the nottfolios? At least, the House should be informed of this before a reply to any debate.

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY): Ma<sub>v</sub> I inform honourable Members that this subject concerns the Ministry of Human Resource Development?

SHRI PAWAN KUMAR. BANSAL: Si I understand it correctly, for Human Resource Development there is »o Minister... (Interruption)...

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY): The Prime Minister has written a letter that he will not be able *to* come to the House because he is busy elsewhere. As the Private Member's Bill S» being taken up, he said that the Minister for Science and Technology will address the House on his behalf. *{Interruptions}...* 

SHRI PAWAN KUMAR BANSAL: It ig all right but, in that case, such. *an* information should have come to Us from the Government side earlier. I am not objecting to it subsequent to what you have said. But definitely it is the duty of the Government to inform the House of that. ... (Interruptions) ... Don't get over-calous to defend all that the Government does... (Interruptions)....

DR. BAPU KALDATE (Maharashtta) : Already:. (Interruptions)....

SHRI MIRZA IRSHADBAIG (Guja rat): We welcome his maiden speech here.

SHRI PAWAN KUMAR BANSAL: We welcome it, Sir.

SHRI MIRZA IRSHADBAIG: But we just wanted to know. This is what h<sub>e</sub> has clarified. We are satisfied now. But it should have come earlier. ...(interruptions)...

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY): Dr. Kaldate, why are you interrupting?

DR. BAPU KALDATE: I am just welcoming them.

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY); Dr. Kaldate, why are you interrupting unnecessarily?

PROF. M.G.K. MENON: As I mentioned, Mr. Vice-Chairman, Sir, for me it is a very great honour and a privilege that I am speaking for the first time in One of the House of this august Parliament, on a subject which happens to be one of the greatest importance to the future of our coun try, namely the welfare and development of our children because after all, children are the future citizens of the country. And every step should be taken to ensure their welfare in terms of the various aspects which have been mentioned in the Bill proposed by the honourable Member—namely education, health, nutrition and matters relating to labour.

I have had the privilege of looking through the proceedings when the Bill was introduced, and further discussed 'and, on the previous two occasions, 11 Members had spoken. I have also listened with great attentipn to all of the statements which have been, made today on the floor of the House.

First of all, I would like to congratulate the proposer of this Bill and all of those who have supported it and spoken for it for the manner in which they have expressed deep concern about this whole matter—the welfare of our children—as also the manner in which they have tried to bring out the ways in which we should proceed, particularly, on a decentralized basis, to ensure that our programmes can go ahead. The suggestions made by the honourable Members are indeed most valuable.

I would also like to state that this subject relating to children is not a matter which relates to any particu-

Mr. Vice-Chairman, Sir, you are aware of the fact that over the years a number of steps have been taken with regard, to various facets relating to child development and welfare of education, health, nutrition, and care for expectant mothers. I would like to mention a few of these in passing without going into the details of any of them.

A distinguished preceding speaker, Shri Gopalsamy, referred to the origin of world concern for children, and it is interesting that this goes back to as lar as 1924, in the Geneva Declaration. But coming to the more recent, period the United Nations General Assembly adopted in 1959 the Declaration of the Eights of the Child. We observed in 1979 the International Year of the Child. We have a National Policy for Children which we adopted in 1974. The National Children's Board was set up in 1986. And there is a National Children's Fund. These are declarations on a global basis and policies adopted and institutions in the country on a general basis. We now have two structures— at the national level, a National Child-sen's Board chaired by the Prime Minister, and at the State level, the State Boards. These exist today, Sir. There are, therefore, the bodies which can in Principle deal with policy making, new ideas, monitoring and seeing how this whole field moves ahead.

We also have in the sub-sectors which relate to  $thi_s$  particular Bill in the areas of education, health, nutrition, welfare of expectant mothers and maternal health  $i_n$  general as "well as relating to child labour

whole succession of measures, *for* example, in the area of education a new National Policy on Education was adopted by Parliament in 1986.

Boards Bilt, 1988

I would, like at this point to draw the attention of the House to one basic feature which we must remember. We are holding a discussion on a Bill which is very important and which has been placed before this House. Yet one must also remember that the Constitution of India has guaranteed universal elementary education up to the age of 14. We are still very far behind in achieving that constitutional provision today after more than 40 year<sub>s</sub> since independence. Therefore, I would like to emphasise that it is not only legislation but a whole series of actions which relate to implementation which are vital.

In this regard, I would like to quote what Shri Suresh Pachouri had said, when he proposed this particular Bill;'

He said:

"---- could not be achieved in this particular case of banning child labour to the desired extent due to the faulty implementation."

I think this is the essential point, how we improve implementation of the very many good ideas that have been put forward. Many policies which have been laid down relating to any one of these areas relating tO child development and welfare are of the- highest quality, but- the problem has been in fulfilment.

The question is: how does one implement these ideag and policies? And. Shri Suresh Pachouri also mentioned, and quite correctly.

, "Public awakening has to be created for implementing the various measures and programmes for the welfare of children particularly in the rural areas."

#### [Prof M. G. K. Menon

I Sully agree that what is really required is to get awareness in society to build up a total societal involvement in this very major area,

Mr. Vice-Chairman, Sir, you are aware that for some time there has been a programme integrated  $_{0}f$ child development referred to as the ICDS Programme. The ICDS Programme, which started in 1975 on a relatively small experimental basis, with some 33 centres, now covers 1,952 development blocks; and we hope to cover the entire country by the year 1997. This involves the concept of having Anganwadi workers and providing integrated child development services relating to the whole gamut of needs of the very young child, namely immunization nutrition, health, learning, etc.

I would also like to draw attention to some very specific areas. For example we know that iodine deficiency which affects a very very large number in this country. Approximately one-third of the country is subject to what is called TDD— iodine deficiency disorders. This is particularly so in. the Himalayan mountane belt and related plains. Iodine deficiency disorders result in thyroid disorders, goitre in particular and also result in mental retardation and cretinism. This deficiency can this produce retarded children who grow-into sub-normal adults. It is relatively simple to be able to provide iodine to prevent this disorder and prevent the child, from growing up as a mentally retarded adult. For this there is a national salt idoisation programme, and extending to supply as also monitoring of iodine status. There are whole range of national programmes as part of child health services, but I have referred to only two fo them at some length-the ICDS and the IDD or the National Goitre Control Programme.

There are other programmes relating to the health area include the programme of immunisation against, various communicable diseases. At present, the National Programme of Immunisation covers as many as the major diseases that affect children—diphtheria, whooping cough, tetanus, polio measles and T.B.

With regard to education, certainly the principal task before us relates to literacy. There is a major programme on literacy with the effort directed through both formal and non-for mal channels. The focus here has to be on the disadvantaged sections of society and girls. A reference has been made to the mid-day meal scheme. It is a very important scheme to ensure that children are provided while at school with (a) nutrition and (b) an incentive to attend and stay at school. You don't want children to be hungry while they are at school. You want that also to foe an incentive and contribute to nutrition and health. The Tamil Nadu Mid-day Meal scheme, which has been referred to, has been very successfully implemented. This does provent droptouts from taking place

In the area of education, apart from the Central Advisory Boards of Education, there are District Boards of Education, Districts Institutions of Education and Training, Village Edu-cation Committees and State Advisory Boards of Education. The programme for development of women and children in rural areas provides for income generation through self-employment for rural women.

But, having said all this concerning programmes which relate to the areas of education, of health, areas of nutrition, of expectant mothers and there are other programmes such as to the National Policy on Child Labour, which was adopted in August 1987, what I would really like to say

is that all of us have the experience-while walking or driving of seeing children in very miserable conditions having to begs looking starved and poorly clothed, you know the conditions that prevail in Jhoparpattis or Jhuggis, and we can see all this in rural areas. We are aware that there are a large number of children, who do suffer from a variety of disabilities in each of the important areas of basic human needs of food, nutrition, clothing, shelters education, health and nurture. All the Members who have spoken have expressed their deep concern in regard to each of these. Many excellent ideas have been put forward.. But I would like to stress that what is really important is the manner in which we finally can implement are good ideas and programmes and build greater awareness to bring about social Therefore, I involvement. like to suggest to the hon. Member, the mover of the motion, not to press for the and the Members who have spoken that all of their suggestions will be taken note of fully; they are indeed most valuable and would contribute significantly to the implementation of the plans which are already on hand. entire area of human resources development particularly relating to children and women would receive the high priority In consonance with the tenas of the support given in all the addresses made in this House.

With these words, I would like to thank you for your patient hearing and assure the proposer, Shri Pachouri, and all colleagues who have Spoken for the Bill, that the points they have made are valuable; this area as mentioned earlies is not an issue, of concern just to one party or the others. It' relates to the future of our country. Every effort will be made to examine  $th_e$ way implementation can be. truely successful, and we can give the children of our country a bright future. Thank you very much, Sir.

श्री सुरेस स्वीरी (मध्य प्रदेश) : माननीय उपसमान्यक्ष जी, सबसे पहले तो में मानमीय मंत्री जी के प्रति कृतकता व्यक्त करना चाहुंगा कि उन्होंने बाक्ष कल्याण की मंभीरता को समझा है और इस बात की भावश्यकता महसूस की है कि हमारे देश में जबकि अन्य क्लाणकारी योजनाएं चल रही हैं, उनके चलते हुए इस बात पर भी गौर करना जरूरी है, वरीयता के भाधार पर, जोकि ऐंडी योजनाएं बनाई जाएं जिनसे कि बालकों का विकास हो सके । क्योंकि बालकों के विकास के साथ हमारे देश का विकास जुड़ा हुआ है। विज्ञान एवं तकनीकी मंत्री ग्रह्यन्त विद्वान हैं और काफी सुलझे हुए हैं और उन्होंने इसी भ्रांखला में प्रपते सुलझे हुए विचार यहाँ रखें हैं। ग्रच्छा होता यदि इस मौके पर, जबकि यहां आवश्यक विधेयक पर चर्चा होने जा रही है जिसके माध्यम से कि हमारे देश के बच्चों की किस प्रकार की तकलीकों का सामना करना पड़ रहा है उनके बारे में विचार-विनिमय हो रहा है, इस मीके पर उत्तर देने के लिए माननीय प्रधान मंत्री जी हमारे बीच उपस्थित होते । मैं नहीं जानता कि हमारे देश के बालकों की समस्यामी को वे कितनी संजीदगी से ले रहे हैं या केवल उन्होंने अत्यन्त गंभीरता से इस राज्य समा में प्रस्तुत किए जाने वाले प्राइवेट मैम्बर्स के बिल को नहीं लिया है। चाहेजो कारण हों तथा इसके पीछे चाहे जो बार्ते हों लेकिन मैं श्रापके शस्यम से सरकार से निवेदन करना चाहंगा कि इस बाल कल्याण बोर्ड विधेयक 1988 में चर्चा करते समय हमने जिन बिन्दुओं को उठाया है, जो ऐसी समस्याएं—चाहे इस पक्ष से या उस पक्ष से—दोनों पक्ष के सदस्यों ने प्रतिपादित की हैं उनको हम गंभीरता से लें ग्रीर न केवल उनको हम गंभीरता से लें बल्कि उन समस्याओं के समाधान के लिए हम प्रवलिम्ब प्रावश्यक कदम उठाएं। उन समस्वाद्यों का समाधान जल्दी से जन्दी खोज निकालों ताकि हमारे देश के दालक उसी प्रकार प्रताइना के शिकार न हों जिसकी वजह से हमारे देशवासियों को भी शाफी नीचे झुबकर चलना पड़ता है।

[श्री सुरेश पचौरी]

मान्यवर, ग्राप जानते हैं कि हमारे देश की जी विशाल जनसंख्या है उसकी लगभग 40 प्रतिशत भाग बालकों ग्रीर युवाओं का है और एक विकासशील देश होने के नार्ते अपनी कल्याणकारी योजनाओं के माध्यम से उनकी उत्थान कर सकते हैं। हालांकि जनसंख्या पर नियंद्रण करने को भरसक प्रयास किया जा रहा है, किन्त वर्तमान में पर्याप्त शिक्षा के ग्रमाव की वजह से, बेरोजगारी की वजह से, ज्यादा से ज्यादा लोग गरीवी की रेखा के नोचे जीवन यापन करने की वंजह से बच्चों का जो स्वाभाविक विकास होना चाहिए वह नहीं हो पा रहा है। इस विकास की दिशा में नि:शुल्क शिक्षा, बच्चों के लिए पोषक व पोषण ग्रन्हार की व्यवस्था करना नितान्त ग्रावश्यक है, बहत ज्यादा जरूरी है।

जहां तक बच्चों के मानसिक विकास को मैंने जिन्न किया, उसके साथ मातान्त्री की निरक्षरता एवं ग्रज्ञानता भी इसके लिए जिम्मेदार है जो उनके विकास को प्रभावित करती है। यदि माताएँ अशिक्षित होती हैं तो वह सुव्यवस्थित ढंग से बच्चों का पालन-पोषण नहीं कर पाती हैं क्योंकि उन्हें इस बात का भलाभांति ज्ञान नहीं होता कि जाने अनंजाने में जो परवरिश बच्चों को होनी चाहिए उस ढंग से वह नहीं हो पाता है तो उससे ग्रागे ग्राने वाले बच्चों के मानसिक ग्रीर शारोरिक विकास पर कितना प्रभाव पड़ता है। इस संबंध में मैं सर विस्टन चर्चिल ने जो बात कही है उसका उल्लेख करना चाहंगा। उन्होंने कहा है-

Hhere Is no finer investment than putting milk in babies.

यदि बाल्यावस्था में बच्चों के जारी-रिक और मार्नीसक विकास पर पर्याप्त ध्यान दें दिया जाएं तो जिन कमियों का मेनन जी ने उल्लेख कियां है, चाहे वे आयोडीन की हों या कैल्जियम की हों, उनका उतना प्रभाव नहीं पड़ पाता है। यद्यपि हमारें कई कार्यक्रम चल रहे हैं जिनका जिक्र मेनन जी ने किया, जैसे आई.सी.डी.एस. है, आहार पोषण योजना है, लेकिन इनसे वह वर्ग लाभान्तित नहीं हो पाता है जिसके लिए ये स्कीमें बनाई गई या जिनके लिए ये कल्याण-कारी योजनाएं बनाई गई हैं। विशेष रूप से इस देश के जो गरोब बालक हैं वे इससे लाभ निवत नहीं हो पाते हैं और ग्रुछते रह जाते हैं। इसो के पाछ मेरी यह भावना थी कि हर िले में एक वाल कल्याण बोर्ड का गठन किया जाए जिसमें पांच सदस्य हों एक साइका-लॉजिस्ट हो, एक डाक्टर हो, एक ऐज़के-शनिस्ट हो, एक महिला हो ग्रीर एक कल्चरल ऐक्सपर्ट हो। लेकिन िस भावना को ग्रापने जाहिर किया है ग्रपने वक्तव्य में, उस भावना की कद्र करते हुए मैं उम्मीद करता हं कि ग्रागे ग्राने वाले समय में मानव संसाधन विभाग जो नई-नई योजनाएं लाएगा, जो नए-नए कार्यक्रम लाएगा, उनमें इन भावनाओं का समावेश होगा ग्रीर इन भावनात्रों को महेनज़र रखते हए ग्राप नए कार्यक्रम लाएंगे।

4.00 P. M.

मान्यवर, जिस बाल मृत्य दर का ग्रापने िक किया, निश्चित रूप से वह हमारे देश के लिए बड़ी चिन्ता की बात है। किसी देश के जीवन की गुणात्मकता इससे सीधे यांकी जा सकती है कि हमारे यहां 104 प्रति हजार की बाल मत्य दर है। जिसमें ग्रामीण क्षेत्र की जो बाल मृत्युदर है वह काफो ज्यादा है बनिस्पत. . अरबन एरियाज के। जैसा मैंने जिक्र किया यदि हम बॉल मत्यु दर पर विःसी न किसी अवस्था में नियन्त्रण कर पाये र्यार वह कमी कर पाये तो हम बड़े फक्र के साथ यह कह सकते हैं कि हमारे देश की स्थिति में गुणात्मक सुद्धार हुन्ना है। बाल विकास योजनान्नों को वास्तविवः रूप देने के लिये जो बाल विकास मंडल की स्थापना का जिन्न किया है उसके पीछे वह सारी भावनाएं हैं जिनमें कि हमारे देश का भविष्य जो बालक है उनके साथ जुड़ी हुयी हैं। श्राप जानते हैं 1974 में एक नेशनल चिरुड़न बोर्ड की स्थापना हुई थी ग्रीर प्रदेशों में भी समाज कल्याण मंडल के नाम से इसका गठन किया गया। नीति के कार्यान्वयन के लिए बहुत सारी योज-

नाम्रों के माध्यम से बाल विकास योजनाम्रों का परीक्षण हुन्ना था। ऐसा नहीं है कि लाभ नहीं हुन्ना । किन्तु उद्देश्य की पूर्ति विशेष रूप से परिलक्षित नहीं हुई ऐसा मेरा कहना है। जिस बाल बाड़ी कार्यक्रम का जिक किया गया, शिक्षा कार्यक्रम का जिक किया गया, उस नयी शिक्षा नीति के अन्तर्गत भी पूर्व माध्यमिक शिक्षा की योजनाएं बनायी गयीं जिसमें पांच लाख इकाइयां 90 तक, 10 लाख इकाइयां 95 तक, 20 लाख इकाइयां 2000 तक खोलने का लक्ष्य है। बड़ी कठिनाई से दो हजार तक खोलने का जो लक्ष्य बनाया गया है उसका क्रियान्वयन किस दिजा में, किन स्थितियों में पूरा हो पायेगा यह एक गौर करने की बात है ।

पोषण ब्राहार का जिक्र किया गया। उसके नाम पर प्रति दिन 50 पैसे स्वो इत है और जो प्राइमरी स्क्ल्स हैं उसमें तो वह भी नहीं है। जब हम मानव संसाधन विभाग में इन योजनाओं पर गौर करें तो इस पर ध्यान रखना बहुत ज्यादा जरूरी है और इसके लिए ग्रावण्यक है कि एक राष्ट्रीय नीति का परिपलिन ग्रीर कियान्वयन सही ढंग से हो ग्रीर इसके लिए ग्रावश्यक है एक समान राष्ट्रीय नोति बनायो जाये जिसमें कर्म-चारी, शिक्षिका, संयोजिका का जीवनयापन के अनुरूप वेतनमान हो, सेवा आदि की सुरक्षा हो, सेवा मुक्ति के बाद पेंशन प्रादि की व्यवस्था हो जिसमें 20-25 साल की नौकरों करने के पश्चात भविष्य को सुरक्षा की गारण्टो हो। अब तक इन योजनाओं पर एक प्रश्नवाचक चिन्ह लगा हुन्ना है। बाल विकास योजनान्नी को वास्तविक रूप देने के लिए चर्चा-परिचर्चा के माध्यम से सर्वतीनमुखी लक्ष्य प्राप्त करने के लिए राष्ट्रीय स्तर पर जहां मैंने इस बात की ग्रावण्यकता प्रति-पादित की है कि बाल विकास मंडल का गठन किया जाये जिसको शाखाएं राज्य स्तर, जिला स्तर तक हो ग्रीर कॉलांतर में बाल विकास कस्बों एवं गांवों के माध्यम से उन तक पहुंचे, जिसकी ग्राव-श्यकता मैंने प्रतिपादित की है यदि इन मंडलों के माध्यम से जो काम किये जाने

हैं और ग्रागे श्राने वाले कार्यकर्मी से जो ग्राप मानव संसाधन विभाग के माध्यम से करने जा रहे हैं, यदि द्वाप इसका समावेश करेगे, १दि आप इसको इहायेंगे तो में सोचता हूं जो हु । रा भविष्य का सपना हैं, जो हमारा भविष्य का कार्यक्रम है उनको सही रूप से मूर्तरूप दिया जा सदेगा और उनका सही हंग से कियान्वयन हो पायेगा और एक प्रभावशाली दिशा मिल पायेगी उन वर्श्वत्रमों को नि कार्यक्रमों को पूरा करने का सपना हमने इस बिल के माध्यम त संजोया है। इस विधेयक के माध्यम ने संजीया है। मुझे उम्मीद है हनारे विद्वान मंत्री आदरणीय मेनन ने जो भावनाएं फ्राउने वक्तवा में व्यक्त की हैं उन भावनाओं को अविलस्त ही निश्चित रूप स आगे आने वाले समा में समावेश करेंगे और एक एसा वार्यतम देंगे जित्र इस देश के बलकों के भविष्य की सही सुरक्षा हो पायेगी। िसे इस देश के बालकों का सही रूप में मानिक और शारीरिक रूप से विकास हो पार्ग। ग्रीर इस देश का वालक यदि मानिक श्रीर शारीरिक रूप से विकासित होगा तो यह देश सही रूप में बिलाति हेगा, हमारा देश प्रगति और विकास के द्वार पर दस्तक दे सवे:गा। इन भावनात्रों के साथ मैं अपने बिल को वापस लेता हूं।

The Bill was, by leave, withdrawn.

### THE DOMESTIC WORKERS' (CON-**DITIONS OF SERVICE) BILL, 1989**

डा० बपु कालदाते (महाराष्ट्र): जपसभ ह क्ष जी, मैं प्रस्ताब करता हूं कि-

"घरेल कर्मकारों की मजदरी नियत करने तथा उनके काम की परिस्थितियों में सधार करने और नसंकन विषयों का उपबंध करने वाले विधेयक पर विचार विध्या जाय।"

महोदय, मैं घरेल कर्मकार (वा की शतेंं) विधेयक, 1989 को परिचर्चा के लिए प्रस्तुत कर रहा है। यह एक ऐसे विषय का विधेयक है जो असंगठित

Bill, 1989